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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1145/93

Ajendra Kumar Mittal .... .... Applicants.

Versus

Union of India & ors. .... .... Respondents.

Hon'ble Mr. S. Das Gupta, A.M.

The applicant in this case has submitted that an appeal preferred by the petitioner against the penalty of censure (Annexure, A-2) is yet to be disposed of by the appellate authority. He requested that a direction be issued for timebound disposal of the appeal.

It is hereby directed that the respondents shall consider the appeal preferred by the petitioner against the penalty of censure and give a reasoned decision on the same within a period of 2 months from the date of communication of this order. O.A. No; 1145/93 is disposed of with the above order.



Member-Administrative  
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Allahabad Dated: 1.11.93

/jw/